

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 267 of 2013

Dated : 10th January, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda**

**Counsel for the Respondent (s): Mr. Raunak Jain for
Mr. Buddy A. Ranganadhan for R-1

Mr. Satyajit Sarna for R-3**

ORDER

Mr. Buddy A. Ranganadhan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and Mr. Satyajit, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.3 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 24.01.2014 after serving copy on the other side.

Post the matter on **04.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vt